

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.13715/2020

(Arising out of impugned final judgment and order dated 23-05-2019 in CRLA No. 1388/1988 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MATADIN @ CHAPOLE

Respondent(s)

(IA No.124765/2020-CONDONATION OF DELAY IN FILING and IA No.124766/2020-EXEMPTION FROM FILING O.T. and IA No.124767/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 19-02-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner-State seeks permission to file a corrected copy of the synopsis. Learned counsel is permitted to do so.

Learned counsel for the petitioner requests for time to file the deposition of the three eye witness i.e. PW-2, PW-3 and PW-5.

Learned counsel would also file an affidavit to state the period of judicial custody undergone by the respondent within a period of six weeks.

List the matter for hearing after six weeks.

(RASHMI DHYANI)
COURT MASTER

(BEENA JOLLY)
COURT MASTER